

## **Functions of Implementation Cell**

### **1. Law Commission of India Reports-**

The Implementation Cell is responsible for processing of reports of the Law Commission, laying them before the Parliament and forward reports to the concerned Ministries/ Departments for their examination /implementation as well as pursue them for expeditious action. Till 19.03.2024 the Law Commission of India has submitted 1-287 & 289 reports. All the reports have been forwarded to the concerned Ministries/Departments for their examination/implementation or further action at their end. Total 1-287 & 289 reports have been laid before both the Houses of the Parliament till date. The Implementation Cell, in pursuance of the recommendations of the Department Related Parliamentary Standing Committee on Personnel, Public Grievance, Law & Justice, since 2005 has been continuously laying Annual statement showing the status of pending Law Commission Reports before both the Houses of the Parliament. The last of such Statement (15th Statement) was laid on the Table of both the Houses of Parliament (in Lok Sabha on 01.04.2022 and Rajya Sabha on 31.03.2022). The Commission also makes its reports available through its website i.e. [www.lawcommissionofindia.nic.in](http://www.lawcommissionofindia.nic.in).

### **2. Administration of Statutes-**

The Cell is also concerned with the administration of the following Acts: -

#### **a. The Advocates Act, 1961.**

The Bar Council of India is a statutory body established under section 4 of the Advocates Act, 1961 that regulates the legal practice and legal education in India. Its members are elected from amongst the lawyers in India and as such represents the Indian bar. It prescribes standards of professional conduct, etiquettes and exercises disciplinary jurisdiction over the bar. It also sets standards for legal education and grants recognition to universities whose degree in law will serve as a qualification for students to enroll themselves as advocates upon graduation.

#### **b. The Advocates Welfare Fund Act, 2001.**

Social security in the form of financial assistance to junior lawyers and welfare schemes for indigent or disabled advocates has always been a matter of concern for the legal fraternity. Certain States enacted their own legislation on the subject. This Act makes it compulsory for every advocate to affix stamps of the requisite value on every Vakalatnama filed in any Court, Tribunal or other Authority. Sums collected by way of sale of "Advocates' Welfare Fund Stamps constitute an important source of the Fund. The Fund shall, inter alia, be used for making ex-gratia grant to a member of the fund in case of a serious health problem, payment of a fixed amount on cessation of practice and in case of death of a member, to his nominee or legal heir, medical and educational facilities for the members and their dependents, purchase of books and for common facilities for advocates.

### **3. Court Cases-**

This Section also deals with court cases filed in various High Courts and Supreme Court that may relate to either of these two Central legislations or may relate to Bar Council of India or other miscellaneous issues raising legal and constitutional issues. This requires examination of court cases; preparation and transmission of para-wise comments, issuing of instructions to Counsels, filing of replies and processing of their fee bills.

### **4. Parliament Questions (PQs)-**

During the Parliament Session, this Cell has to deal with a good number of Parliament Questions (PQs) which is a time bound and time consuming subject calling for utmost urgency along with Assurances.

### **5. VIP References -**

This office has also received VIP references, like received from President Office, PMO comments, MPs/ MLA /States VIPs reverences these are also consider to be on priority basis.

### **6. RTI Applications/ 1<sup>st</sup> Appeal / 2<sup>nd</sup> Appeal**

RTI Applications/ 1<sup>st</sup> Appeal / 2<sup>nd</sup> Appeal are also received in the Section. That again require an urgent attention and disposal in time bound manner.

### **7. Public Grievances**

There are also certain references made by public relating to Bar Council of India and State Bar Councils; complaints against Advocates, etc. and the same are attended to and appropriate action is taken after enquiring/consulting concerned authority. Representations from State Bar Councils, Bar Associations and advocates are also received in the Cell.

### **8. The Advocates Protection Bill, 2016**

### **9. Advocates Welfare Scheme**

### **10. India-UK (Barriers faced by UK legal Services firms in India-reg.)**

### **11. Miscellaneous work**